

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.782 of 2012

(Arising out of OIO-12-13/COMMR/AKG/AHD-II/2012 dated 24/07/2012 passed by
Commissioner of Central Excise-AHMEDABAD-II)

Messrs Truemake Ginning Machinery

.....Appellant

11, Sahjanand Industrial Estate,
Near Ambica Nagar, Odhav, Ahmedabad, Gujarat

VERSUS

C.C.E.-Ahmedabad-ii

.....Respondent

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad, Gujarat, 380009

APPEARANCE:

Shri S. Bissa, Advocate for the Appellant

Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 11472 /2021

DATE OF HEARING: 31.03.2021

DATE OF DECISION: 31.03.2021

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri S. Bissa, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**